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(2010) 10 MAD CK 0299

Madras High Court (Madurai Bench)

Case No: Writ Petition No. 12269 of 2010

Murugesan APPELLANT

Vs

The District Revenue Officer, The District Revenue Officer and The Deputy Superintendent of Police

RESPONDENT

Date of Decision: Oct. 5, 2010 **Hon'ble Judges:** M. Jaichandren, J

Bench: Single Bench

Advocate: T. Muruganantham, for the Appellant; K.M. Vijayakumar, Special Government

Pleader, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

M. Jaichandren, J.

Heard Mr. T.Muruganantham, the learned Counsel appearing on behalf of the petitioner, as well as Mr.K.M.Vijayakumar, the learned Special Government Pleader appearing on behalf of the respondents.

- 2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 15.08.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.
- 3. The learned Special Government Pleader appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.
- 4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first and the second Respondents are directed to consider and dispose of the Petitioner's representation, dated 15.08.2010, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation,

dated 15.08.2010, along with a copy of this order, to the first and the second Respondents. However, it is made clear, that this Court, by this order, has not expressed any opinion on the merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.